

State Governments. The Bihar Government had approached the Union Government in 1980 to give its green signal to the Pun Pun Dargha Project, but the Central Government has failed to arrive at any decision on it. Further, the financial burden on the State Governments is increasing day by day. Efforts should be made to improve this situation and the Government should accord its approval to this project by including it in the Eighth Five Year Plan.

(VIII) **Need to reconsider the decision to import coconut oil from Sri Lanka**

[English]

SHRI MULLAPPALLY RAMACHANDRAN (Cannanore): Sir, the decision of the Central Government to import coconut oil from Sri Lanka has had its worst impact on the economy of the State of Kerala. The people of Kerala, to a large extent, depend on coconut products for their livelihood. The Government's decision to import coconut oil in the plea that it will help control prices of edible oils has not in any way helped the people of Kerala.

It is earnestly requested that the Ministry of Commerce takes immediate steps to review its decision to the import coconut oil from Sri Lanka.

14.41 hrs.

STATUTORY RESOLUTION RE. APPROVAL OF PROCLAMATION IN RESPECT OF GOA

[Translation]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI SUBODH KANT SAHAY): I beg to move the following Resolution:

"That this House approves the Procla-

mation issued by the President on the 14th December, 1990 under article 356 of the Constitution in relation to the State of Goa."

Copies of the Report of the Governor of Goa and the Presidential Proclamation have been laid on the Table of the House.

The Governor of Goa in his Report of 11 December, 1990, addressed to the President of India, had given his assessment of the Political situation in that State. In that report, he had stated that situation of political uncertainty has developed in the State because the Maharashtrawadi Gomantak Party (MGP) has withdrawn its support to the Government led by Chief Minister, Dr. Luis Proto Barbosa. Both the Chief Minister and the former Deputy Chief Minister are claiming the support of the majority of the legislators, without any concrete proof, whatsoever. The Governor also, indicated in his report that after giving a four day notice, he convened a special session of the State Assembly on 10th December, 1990 for a trial of strength, to give an opportunity to the claimants to prove their majority on the floor of the House. However, as per the Governor's report the Chief Minister submitted the resignation of his council of Ministers in the morning of 10th December, 1990.

In the context of the present Political stalemate in Goa, the Governor mentioned in this report that 13 Members belonging to the Congress-I legislature Party, four MLAs of the Goa People's Party, two Members belonging to the M.G.P. and one independent M.L.A. formed a common front by the name of 'Congress Democratic Front' (C.D.F.) on 9th December, 1990. It decided to function as a Single Party in the State Assembly from 9th December, 1990 onwards. The front also elected Dr. Wilfred D' Souza, leader of the Congress legislature Party as its leader in the Goa State Assembly.

The Progressive Democratic Front, led by Shri R.D. Khalap called on the State Governor on 10th December, 1990 and